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Friday, July 30, 2021

Sravana 8, 1943 (Saka)

**LOK SABHA DEBATES**

**(English Version)**

**Sixth Session**

**(Seventeenth Lok Sabha)**



(Vol. XII Contains Nos. 1 to 10 )

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**LOK SABHA DEBATES**

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LOK SABHA

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Friday, July 30, 2021/Sravana 8, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... *(Interruptions)*

*[Translation]*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Sir, I need to make a small point, but the mic is not on.

Sir, from the very first day, on behalf of the opposition, We have been demanding that the Pegasus Espionage Scandal be discussed in the House. ... *(Interruptions)*

*[English]*

**HON. SPEAKER:** No.

... *(Interruptions)*

*[Translation]*

**SHRI ADHIR RANJAN CHOWDHURY:** Sir, besides, there is the issue of farmers, the issue of COVID-19, the issue of inflation. ... *(Interruptions)* There is no inconvenience in this. ... *(Interruptions)* We want a discussion in the House, but the Government needs to change its attitude. ... *(Interruptions)* We want a discussion in the House. ... *(Interruptions)*

*[English]*

**HON. SPEAKER:** You can raise it after Question Hour.

... *(Interruptions)*

### **11.01 hrs**

*At this stage, Sushri Mahua Moitra, Shrimati Harsimrat Kaur Badal, Dr. Kalanidhi Veeraswamy and some other hon. Members came and stood on the floor near the Table.*

... *(Interruptions)*

**11.02 hrs****ORAL ANSWERS TO QUESTIONS****HON. SPEAKER:** Q. No. 161, Dr. Alok Kumar Suman.**(Q.161)***[Translation]*

**DR. ALOK KUMAR SUMAN:** Hon. Speaker Sir, in Bihar, many programmes are being undertaken at the grassroots level by our Hon. Chief Minister Shri Nitish Kumar for the safety, security and empowerment of women and girls. ... (Interruptions) Its benefits are being reaped by my Gopalganj district and the entire state of Bihar. ... (Interruptions)

I would like to bring to the notice of the Hon. Minister that under the Prime Minister Mahila Shakti Kendra Scheme, the state of Bihar was provided with assistance of Rs. 25.83 lakh in the financial year 2018-19 and Rs. 48.62 lakh in the year 2019-20 and zero assistance in the year 2020-21. ... (Interruptions) What is the reason for the zero assistance given in the year 2020-21? ... (Interruptions)

**THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SMT. SMRITI ZUBIN IRANI):** Sir, through you, I would like to apprise the Hon. MP that the State's share is released only when the Utilisation Certificates are received by the Government of India, but at the same time, as indicated in the reply, after ending this scheme in this financial year, our Minister of Finance has included 'Mission Shakti' in our budget with the blessings of the Hon. Prime Minister in your presence ... (Interruptions) Under this, women empowerment programmes will be undertaken across the country in coordination with State Governments.... (Interruptions) We would like to address the challenges posed by Mahila Shakti Kendra under 'Mission Shakti'. ... (Interruptions)

Sir, through you, I would like to apprise the Hon. MP that among the programmes he is referring to in Bihar, the approved programme is 'Jeevika'. ... (Interruptions) This is a comprehensive programme under which women are empowered through self-help

groups. ... *(Interruptions)* I would particularly like to congratulate the Hon. Prime Minister as his Government has done the work of supporting seven crore women by providing them collateral-free loans up to 20 lakh rupees through 66 lakh self-help groups across the country including the state of Bihar. ... *(Interruptions)*

**DR. ALOK KUMAR SUMAN:** Sir, in my parliamentary constituency Gopalganj, how many girls, women, pregnant women and rural women have been benefited through 'Mission Poshan 2.0' under the Pradhan Mantri Mahila Shakti Kendra Scheme? *(Interruptions)* What role Nari Adalat is playing through the district level house or centres at a time when 22.9 percent of women in the country are suffering from malnutrition?... *(Interruptions)*

**SHRIMATI SMRITI ZUBIN IRANI:** Speaker Sir, the question of the Hon. MP is concerned with the women empowerment, self-help groups and Mahila Shakti Kendra.... *(Interruptions)* Besides, he has also raised queries about the Nari Adalat and Poshan-2. Poshan-2 scheme has been announced in the recent budget, under which provision have been made for providing nutritional support to all the pregnant, lactating women and the children through Anganwadi Centres in each district across the country including Bihar ... *(Interruptions)* Every woman in the Hon. MP's constituency has been identified and made a beneficiary thereunder. ... *(Interruptions)*

Speaker Sir, as per your guidelines, particularly in the 'Disha' meeting, all the MPs have been requested to review the manner in which work is being done under the Poshan Abhiyan in their constituencies. ... *(Interruptions)* If there is any challenge and if the help of the Government of India is required to address the same or if any other support is needed, then we are all committed to extend the support. ... *(Interruptions)*

Sir, as far as Hon. MP's question regarding Nari Adalat is concerned, it will also become an integral part of Mission Shakti. ... *(Interruptions)* I am happy to say that our Law and Justice Minister Kiren Rijiju has also extended his support to this cause. ... *(Interruptions)*

**SHRIMATI NAVNEET RAVI RANA:** Sir, all the State Governments are not complying with the guidelines of the Government of India issued on 13th June 2021 and notified in the Gazette of India in July. ... *(Interruptions)* The Hon. Minister may please mention that which State Governments are complying with these guidelines and which are not? *(Interruptions)* The Union Government has 50 percent share in the scheme, if the State Governments are not following the guidelines, then what action will be taken against them?... *(Interruptions)*

Sir, also, what are we doing for the women who have lost their breadwinners during the Corona period and now have not any men left in the family to provide for them? ... *(Interruptions)* Whether the Government is proposing to introduce any scheme for the children who have become orphan during the Corona pandemic? ... *(Interruptions)*

**SHRIMATI SMRITI ZUBIN IRANI:** Sir, I am very happy that the Hon. MP has raised this question.... *(Interruptions)* The question was pertaining to Mahila Shakti Kendra, but she has asked for detailed information about the entire Ministry. ... *(Interruptions)*

Sir, the question relates to guidelines, but these guidelines were issued on 13th January 2021 not in the month of June... *(Interruptions)* Under these guidelines, with regard to nutrition, ICDS and Anganwadi, we have urged all the State Governments to comply with GFR rules, vigilance rules and guidelines while distributing nutritious food and to make use of technology, adhere to quality standards and get the food tested periodically from FSSAI lab. ... *(Interruptions)* On behalf of the Union Government, we have issued an order to the states to create a robust system. ...*(Interruptions)* We have been in regular touch with the State Governments regarding formation of District Nutrition Committees for monitoring this work. ... *(Interruptions)*

Sir, through you, I would like to urge all the Members of Parliament in the House that if work is not being done in their district as per the guidelines issued on 13th January 2021, then definitely they should apprise my department so that we can take up the matter with the State Government concerned. ... *(Interruptions)*

**SHRI JAGDAMBIKA PAL:** Sir, Hon. Minister has provided very detailed information about her Ministry.... *(Interruptions)* I am happy that our Government has provided collateral loans up to 20 lakh rupees through the 'Mission Shakti Kendra' to empower women. ... *(Interruptions)* 7 crore women from about 66 self-help groups have also been benefited. First of all, I would like to congratulate the Union Government for this step. ... *(Interruptions)* We would also discuss monitoring of Poshan-2 through DISHA committee in the aspirational districts. ... *(Interruptions)*

Sir, through you, I would like to ask the Hon. Minister about the eight aspirational districts in Uttar Pradesh... *(Interruptions)* in which Mahila Mission Shakti Kendras have now been established. These eight blocks include Siddharthnagar, Balrampur, Bahraich and Shravasti. Through you, I would like to know what other steps have been taken besides implementation of Mission-2 in these centres . ... *(Interruptions)*

**SHRIMATI SMRITI ZUBIN IRANI:** Sir, Hon. MP, has specifically sought information about limited Aspirational Districts through his question.... *(Interruptions)* One of the reasons behind discontinuing the scheme of Mahila Shakti Kendra was that it had geographical limitations.

It is our resolve that the Government of India may implement its programmes in each district of the country to empower women economically. ...*(Interruptions)* For this, under Mission Shakti, We intend to provide all the assistance required by every district administration, be it a technical loan or administrative resources. We intend to provide all these resources. ... *(Interruptions)*

Sir, it would also be appropriate to say that the economic empowerment of women is not limited to my Ministry alone. With your permission, I would like to apprise Shri Jagdambika Pal regarding the question he raised today in the context of Uttar Pradesh, that the committees which ought to be functional, are functional in every aspirational district. ... *(Interruptions)* For the first time in the history of the country, bank accounts of 22 crore 80 lakh women have been opened by the Government of India through the Jan

Dhan Yojana. In terms of economic empowerment, it is a major historic initiative. ... *(Interruptions)* Loans up to one crore rupees are available under Stand up India. The Government of India fulfilled its commitment about giving special attention to the welfare of women and 81 percent loans were disbursed to women through 'Stand up India'.... *(Interruptions)*

17 crore 60 lakh women in the country got the benefit of Mudra Yojana, courtesy a landmark decision taken by the Prime Minister with regard to Mudra Yojana. As I have mentioned before, the Modi Government has provided collateral-free loans up to 20 lakh rupees to 66 lakh self-help groups. ... *(Interruptions)*

Hon. Speaker Sir, you have repeatedly said that participation of women in MNREGA should increase. ... *(Interruptions)* The Hon. Prime Minister also have same intentions. In the year 2019-20, more than 104 crore Man Days of work in MGNREGA was done by the women in the country alone.... *(Interruptions)* Economic empowerment of women is a collective resolve of the Modi Government, in which every department, every ministry is playing an important role. ... *(Interruptions)*

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, I would like to say this, make this appeal again.... *(Interruptions)* The IT Minister, Shri Ashwini Vaishnav has given a detailed statement in both the Houses. ... *(Interruptions)* Unfortunately, the functioning of the Parliament has been stalled for last 7-8 days by making an issue of a non-issue. *[English]* There are other important issues. There are many other people-related important issues. *[Translation]* The Government of India is ready to discuss any issue related to the public as decided in the BAC. ... *(Interruptions)* The Bill is also very important. Even the Government does not want it to be passed without a discussion. The view of the government is very clear. ... *(Interruptions)* *[English]* We do not want to pass the Bill without a discussion. As I have already told you, there are many issues which are directly

related to the poor people of India. Let them raise the issues and give suggestions. ...  
(*Interruptions*)

The Government is ready for a discussion but most unfortunately, they are not allowing the Parliament to run. The Question Hour is the right of the Members. More than 350 Members want the Question Hour to run. In spite of that, it is unfortunate if they behave like this. ... (*Interruptions*)

I once again appeal to you. Like we decided in the first meeting of the BAC, under your leadership, guidance and suggestions, the Government is ready for a discussion. The Minister of IT has given a detailed statement. This is totally a non-issue and a non-serious issue also. Kindly allow the House to function.... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** Q. No. 162

Shri Adala Prabhakara Reddy.



**(Q. 162)**

*[English]*

**SHRI ADALA PRABHAKARA REDDY:** Sir, are there any ongoing trials or scientific studies regarding the safety of AYUSH-64 in cases of pregnant or lactating women? If so, what are the details thereof? ... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** Hon. Member Girish ji, this is wrong. Please don't do that.

... *(Interruptions)*

*[English]*

**SHRI ADALA PRABHAKARA REDDY:** Sir, has the Government any plan to introduce and promote AYUSH-64 internationally through platforms such as BRICS Cooperation in Traditional Medicines? If so, what are the details thereof? ... *(Interruptions)*

**SHRI SARBANANDA SONOWAL:** Mr. Speaker, Sir, whatever question the hon. Member has raised, in reply, I would like to let him know that all these are being taken up for scientific studies and research by the Department ... *(Interruptions)*

Now, this is confirmed that AYUSH-64 is one of the most important medicines which can protect human life and even during the COVID-19 pandemic, whatever experiment has already been conducted, it has been proved that it is beneficial for the human health ... *(Interruptions)*

**SHRI BELLANA CHANDRA SEKHAR:** Hon. Speaker, Sir, thank you very much ... *(Interruptions)*. This is my supplementary question ... *(Interruptions)* I would like to know whether it is a fact that the usage of AYUSH-64 formulation has shown an early recovery and shortened the duration of hospital stay, etc. If so, the details thereof ... *(Interruptions)*

I would like to know whether it is a fact that there are still bottlenecks in production and distribution of AYUSH-64. ... (*Interruptions*)

**SHRI SARBANANDA SONOWAL:** Respected Speaker, Sir, now it has been proved that the persons who are suffering from Coronavirus with mild and moderate symptoms and who are asymptomatic, whoever has consumed this particular AYUSH-64 medicine, has got relief ... (*Interruptions*). So, this is already scientifically proved ... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** Q. No. 163

Shri P. V. Midhun Reddy.

... (*Interruptions*)

**(Q. 163)**

*[English]*

**SHRI P.V. MIDHUN REDDY:** Sir, through yourself, I would like to ask the hon. Minister ... *(Interruptions)* As we all know that degradation of land has an adverse impact on biodiversity and studies have shown that we lose almost 24,000 species globally every year because of this degradation of land ... *(Interruptions)*

So, I want to know from the hon. Minister, whether the Government conducted any research or any studies to quantify the number of bio diversified species we are losing every year? ... *(Interruptions)*

*[Translation]*

**SHRI BHUPENDER YADAV:** Hon. Speaker Sir, through you, I would like to tell the Hon. Member that the Space Applications Centre of the Government of India conducts studies in this regard. ... *(Interruptions)* There is an estimate that the productive capacity of 96 million hectare land has been affected due to land degradation and desertification... *(Interruptions)* The major reason for this problem along with land salinization is decline in land productivity, water erosion, water logging.

In the Paris Agreement in 2015, the Government of India had agreed to improve the condition of 26 million hectare land in the country by the year 2030... *(Interruptions)* In this regard, an Inter-Ministerial Committee of different Ministries of the Government of India has been formed and programmes for this are also being implemented by different ministries. ... *(Interruptions)*

Hon. Member has asked about the specific programmes being implemented. I would like to tell that the National Afforestation Programme, Green India Mission, Compensatory Afforestation Programme, National Adoption Fund for Climate Change, National Mission for Himalayan Studies are being implemented by the Ministry of Environment, Forest and Climate Change. Along with this, the Agriculture Ministry is

implementing Pradhan Mantri Krishi Sinchayee Yojana, Green Revolution, National Mission for Sustainable Agriculture, and the Ministry of Jal Shakti is undertaking Atal Bhujal Yojana, National Mission for Clean Ganga Programme, PMKSY Command Area Development and Water Management Programme and Flood Management Programme ... *(Interruptions)*

Apart from this, PMKSY Integrated Watershed Management Programme by the Ministry of Rural Development, The National Livestock Mission Programme by the Ministry of Fisheries, Atal Mission and Rejuvenation and Urban Transport Mission Programme by the Ministry of Housing and Urban Affairs, Smart Cities Mission and The Green Highway Policy by the Ministry of Road Transport are being implemented. A coordination meeting of the Secretaries of all these Ministries have also been held. In the previous meeting, the Government set a target of saving 26 lakh million hectare land from degradation by the year 2030. Work is being done in a coordinated manner for the purpose. ... *(Interruptions)*

*[English]*

**SHRI P.V. MIDHUN REDDY:** Sir, I would like to point out that the Minister is talking about protecting the degraded land. ... *(Interruptions)* I am talking about bio-species loss. ... *(Interruptions)* I want to know specifically whether there has been any study which has quantified the bio-species loss because of degradation of land. ... *(Interruptions)* All the schemes that the Minister is talking about is for protection of inland, whereas I am talking about wetlands. ... *(Interruptions)* These wetlands act as carbon sinks. ... *(Interruptions)* So, I would like to know what steps the Government is taking to protect wetlands in the country. ... *(Interruptions)*

Sir, my previous question also has not been answered. ... *(Interruptions)* I asked about the loss of bio-species in the country. Is there any study which has quantified it? ... *(Interruptions)*

*[Translation]*

**SHRI BHUPENDER YADAV:** Hon. Speaker Sir, it is a fact that when any land gets degraded, the species having bio-diversity also get extinct. We are implementing programmes under different schemes for increasing the fertility of land and safeguarding the bio-diversity.... *(Interruptions)* Apart from this, I would also like to mention that the Geological Survey of India under the Government of India is also working for the conservation of such species to save biodiversity. The Government is giving consideration to provisions of the Act and implementing it with full promptness. ... *(Interruptions)*

**HON. SPEAKER:** Shri Magunta Sreenivasulu Reddy.

... *(Interruptions)*

**HON. SPEAKER:** Shri Malook Nagar, Question. No. 164.

... *(Interruptions)*

**HON. SPEAKER:** Hon. Minister.

... *(Interruptions)*

**(Q.164)**

**THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI):**

(a) to (d): The details have been laid on the Table.

**HON. SPEAKER:** Question No. 165, Dr. Arvind Kumar Sharma.

**(Q.165)**

**DR. ARVIND KUMAR SHARMA:** Hon. Speaker Sir, Vital Organ Donation and Vital Organ Transplantation is a very critical matter. ... (*Interruptions*) This is very important. I would also like to tell the opposition, that it is related to the general public, the common man, please listen. ... (*Interruptions*) Every year around five lakh people do not get vital organs, hence five lakh people die every year.

For the purpose, an awareness programme is being implemented to make people aware, so that more and more people come forward to donate vital organs. It is very important to make people aware. I would like to ask the Hon. Minister whether there is any such campaign, a programme which can be started at the school curriculum level in order to make children aware about the importance of life and vital organ donation. Such programmes may be conducted at all the schools, colleges and institutions. There are many superstitions when it comes to organ donation. I would like to say that religious institutions of every religion, religious gurus and religious social organisations should come forward and make people aware.

I would like to ask the Hon. Minister whether this programme will be included in the school curriculum for the awareness of general public and children.

**SHRI MANSUKH MANDAVIYA:** Hon. Speaker Sir, the Hon. Member has raised a very important question.... (*Interruptions*) As far as the subject of organ donation is concerned, the way medical science is progressing at present, a lot of work has been done in the world in the direction of using medical science to save people's lives. India is also working on it. Particularly, if we talk about organs, a National Organ Transplant Programme is being implemented by the Government of India to replace organs like kidney, liver, heart, lungs, intestine and pancreas and to make these organs easily

accessible to the people, ... (Interruptions) Authorities have been constituted at national and state levels, organisations have been formed and regional arrangements have also been made under the programme. Through this, a comprehensive public awareness programme is being implemented. A website has also been created by the said organisation. The people who require organs enter their particulars on this website, and those who wish to donate organs also register themselves there....(Interruptions) In comparison to the rest of the world, the ratio of organ transplants in India is very low. However, the Government of India is making constant efforts to increase the same. A toll-free number has also been created for the purpose. Comprehensive efforts are being made in this direction by a number of NGOs, State Governments and the Union Government. Efforts are being made to create widespread public awareness and to ensure that this awareness leads to organ transplant being provided to those in need.... (Interruptions)

**DR. ARVIND KUMAR SHARMA:** Hon. Speaker, an important fact is that the poor and the people below the poverty line are not able to afford the same. ... (Interruptions) In order to make its provision in the private institutions and private hospitals, Guidelines pertaining to its uniform rate needs to be issued on the lines of guidelines issued by the Hon. Chief Minister of Haryana and Hon. Health Minister during the second phase of the COVID pandemic regarding uniform rate for the private hospitals. That rate list was to be displayed at the reception. ... (Interruptions) I would like to know from the Hon. Minister if the Government proposes to fix the rates for the private hospitals which are charging exorbitant and varying rates amounting from Rs. 5 lakh to 20 lakhs for kidney transplant, liver transplant and other vital organs? ... (Interruptions) Whether the hon. Minister is going to take any action with regard to fixing the rates for the Private Hospitals? As a poor person cannot afford these rates. I would like to thank the Hon. Prime Minister for implementing a number of schemes besides 'Ayushman Yojana' and 'Arogya Nidhi' which are accessible to the poor. However, the rates need to be fixed for the Government and Private Hospitals. I would like to know about this from the Hon. Minister because it is



very important. Is there any proposal to start 'Angdaan, Mahadaan' (organ donation is the biggest donation) Campaign which is applicable to the private hospitals also? ...  
(Interruptions)

**SHRI MANSUKH MANDAVIYA:** Hon. Speaker Sir, it is absolutely true that organ donation is the biggest donation. To donate organs, be a contributor in organ donation is a great thing. It is important to make such arrangements so that poor people, who cannot afford huge expenses, get affordable treatment and can undergo organ transplantation. ...  
(Interruptions) Therefore, if there is any kidney, liver or heart transplantation operation, assistance is also provided from the Prime Minister's Relief Fund. I have explained about Ayushman Bharat.

Hon. Speaker Sir, 'Pradhan Mantri Ayushman Bharat Yojana' is such an important scheme that through this, 10 crore families of the country i.e. 50 crore people are provided assistance for free treatment and free operations up to 5 lakh rupees in a year. It is a major scheme. This has not been a trend in India. In the US, a scheme was formulated for ten crore people which was known as the 'Obama Care Plan'. It became popular across the world. Our scheme is five times bigger than that. This scheme is providing a lot of facilities and relief to the poor. Till date, many poor people have been benefitted from the scheme and will continue to do so in the future as well. So, the Government of India is determinedly working towards providing healthcare and surgical facilities to the poor people of the country in this manner. ... (Interruptions)

**SHRI S.S. AHLUWALIA:** Speaker Sir, when a war was going on between the *Devtas* and the *Asuras*, all the weapons were exhausted. ... (Interruptions) The *Devtas* had gone to Dadhichi Rishi to seek help and asked him to donate his spinal cord to make Brahmastra, which is considered a great donation in our culture and civilisation. ... (Interruptions) all rules and regulations for organ donation are in place in our country. ... (Interruptions) In the event of an accident, if the family members of the victim wish to donate the person's organs - lungs, kidneys, eyes, heart or liver, then facilities like a green corridor and

helicopter service are required to take the organs to the right place within a short period of time. ... *(Interruptions)*

But so far, no such helicopter service has been launched in our country for the purpose. ... *(Interruptions)* In my opinion, in order to implement such a scheme in a vast country, a helicopter service with doctors and paramedics should always be ready, through which the organs can be taken to the destination.... *(Interruptions)*

**SHRI MANSUKH MANDAVIYA:** Hon. Speaker Sir, this subject is very important. When there is an accident, many people may die. ... *(Interruptions)* Provisions have been made by the Union Ministry of Road Transport and Highways that if any accident occurs on any of the national highways, then accident victims can get immediate treatment in the nearest hospital. Arrangements have also been made for 50,000 free treatment kits for the purpose. ... *(Interruptions)* An ambulance has been arranged at all the toll plazas. Whenever any call about an accident is received, the medical van (ambulance) immediately reaches the place and the accident victims are taken to the nearest hospital. ... *(Interruptions)* In such a situation, many people also talk about organ donation. Efforts are underway for making arrangements for organ donation in such cases. ... *(Interruptions)*

Hon. Speaker Sir, the health infrastructure is gradually improving in the country. ... *(Interruptions)* Due to the efforts made in the last 6-7 years, the health budget has also increased by almost two and a half times last year. ... *(Interruptions)* By using this entire budget, efforts are being made to ensure to improve and organise the health infrastructure in the country. ... *(Interruptions)*

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**HON. SPEAKER:** Manish Tiwari ji, you wrote a letter.

... *(Interruptions)*

**HON. SPEAKER:** The House stands adjourned to meet again at 12 o'clock.

**11.34 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos.166 to 180

Unstarred Question Nos.1841 to 2070

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\* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

**12.00 hrs**

*The Lok Sabha reassembled at Twelve of the Clock.*

(Shri Rajendra Agrawal *in the Chair*)

... (*Interruptions*)

**12.0 ½ hrs**

*At this stage, Shri Gaurav Gogoi, Shri Benny Behanan, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

[*Translation*]

**HON. CHAIRPERSON:** Hon. Members, notices of Adjournment Motion have been received on certain matters. Hon. Speaker has not permitted any notice of adjournment motion.

... (*Interruptions*)

**12.01 hrs**

**PAPERS LAID ON THE TABLE**

**HON. CHAIRPERSON:** Now papers will be laid on the Table - Item No.2 to 5.

Shri Arjun Ram Meghwal.

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Chairperson Sir, on behalf of Shri Anurag Singh Thakur, I lay the following papers on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2019-2020.
  - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4417/17/21]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 4418/17/21]

- (5) A copy of the Cable Television Networks (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R. 416(E) in Gazette of India dated 17th June, 2021, under Section 22 of the Cable Television Networks (Regulation) Act, 1995.

[Placed in Library, See No. LT 4419/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Chairperson Sir, on behalf of Shri Ashwini Kumar Choubey, I lay the following papers on the Table:-

- (1) A copy of the Notification No. S.O.1687 (E) (Hindi and English versions) published in Gazette of India dated 23rd April, 2021 regarding constitution of a body to be known as Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 to exercise powers and functions, mentioned therein, issued under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

[Placed in Library, See No. LT 4420/17/21]

- (2) A copy of the Notification No. S.O.4259(E) (Hindi and English versions) published in Gazette of India dated 27th November, 2020 regarding constitution of 'Apex Committee for Implementation of Paris Agreement' with the composition, mentioned therein, issued under Sections 6 & 25 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 4421/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI**

**ARJUN RAM MEGHWAL):** Hon. Chairperson Sir, on behalf of Shrimati Darshana Vikram Jardosh, I lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2019-2020.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 4422/17/21]



**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Chairperson Sir, on behalf of Dr. Bharati Pravin Pawar, I lay the following papers on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2019 published in Notification No. F. No. Stds/F&VP/Notification(07)/FSSAI-2018 published in Gazette of India dated 9th July, 2019.
  - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2020 published in Notification No. F. No. 1-116/Scientific Committee/Notif./2010-FSSAI published in Gazette of India dated 29th December, 2020.
  - (iii) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.27/2010-FSSAI (E) published in Gazette of India dated 4th March, 2021.

- (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2021 published in Notification No. F. No. Stds/O&F/Notification (5)/FSSAI-2017 published in Gazette of India dated 19th March, 2021.
  - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2020 published in Notification No. F. No. Stds/O&F/Notification (5)/FSSAI-2017 in Gazette of India dated 16th September, 2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) Of (1) above.

[Placed in Library, See No. LT 4423/17/21]

- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 4424/17/21]

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. . . (*Interruptions*)

**12.01 hrs**

**MESSAGE FROM RAJYA SABHA**

*[English]*

**SECRETARY GENERAL:** Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 29<sup>th</sup> July, 2021 agreed without any amendment to the Factoring Regulation (Amendment) Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 26<sup>th</sup> July, 2021”

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... (*Interruptions*)

**12.02 hrs**

**BUSINESS ADVISORY COMMITTEE**

**23<sup>rd</sup> Report**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Sir, on behalf of my senior colleague, Shri Pralhad Joshi, I rise to present the Twenty-third Report of the Business Advisory Committee.

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... (*Interruptions*)

**12.02 ¼ hrs**

**JOINT COMMITTEE ON OFFICES OF PROFIT**

**1<sup>st</sup> to 3<sup>rd</sup> Reports**

*[Translation]*

**SHRIMATI APARAJITA SARANGI (BHUBANESWAR):** Chairperson Sir, I present the First, Second and Third Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

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... (*Interruptions*)

**12.02 ½ hrs**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 344<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology. \***

*[English]*

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):** Hon. Chairperson Sir, with your kind permission, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 344<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 4416/17/21.

**12.03 hrs**

**BUSINESS OF THE HOUSE**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):**

Hon. Chairperson Sir, with your kind permission, I rise to announce that Government Business during the week commencing Monday, the 2<sup>nd</sup> of August, 2021 may consist of:-

1. Discussion on Statutory Resolution seeking disapproval of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No. 4 of 2021) promulgated by the President of India on 13<sup>th</sup> April, 2021 and consideration and passing of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.
2. Discussion on Statutory Resolution seeking disapproval of the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30<sup>th</sup> June, 2021 and consideration and passing of the Essential Defence Services Bill, 2021.
3. Discussion on Statutory Resolution seeking disapproval of the Tribunal Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No. 2 of 2021) promulgated by the President of India on 4<sup>th</sup> April, 2021 and consideration and passing of the Tribunals Reforms Bill, 2021.
4. Consideration and passing of the following Bills, after their introduction:-
  1. The General Insurance Business (Nationalisation) Amendment Bill, 2021.
  2. The Central Universities (Amendment) Bill, 2021.

3. Consideration and passing of the following Bills *after they are passed by Rajya Sabha:-*

1. The Coconut Development Board (Amendment) Bill, 2021.
2. The Constitution (Scheduled Tribes) Order Amendment Bill, 2021
3. The Limited Liability Partnership (Amendment) Bill, 2021.
4. The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021

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... (*Interruptions*)



**12.05 hrs**

**GOVERNMENT BILLS - Introduced**

- (i) **Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021\***

**HON. CHAIRPERSON:** Item No.11, Shri Bhupender Yadav.

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, AND MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV):** Sir, I beg to move for leave to introduce a Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.

... (*Interruptions*)

[*Translation*]

**HON. CHAIRPERSON:** The question is:

"That leave be granted to introduce a Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.""

*The motion was adopted.*

**SHRI BHUPENDER YADAV:** I introduce the Bill.

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.07.2021.

**12.05 ½ hrs**

**STATEMENT RE: COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS ORDINANCE, 2021\***

*[English]*

**HON. CHAIRPERSON:** Item No.12, Shri Bhupender Yadav Ji.

**THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV):**

Sir, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021).

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\* Laid on the Table and also placed in Library, See No. LT 4416 A/17/21

**12.06 hrs**

**GOVERNMENT BILLS - Introduced ...Contd.**

**(ii) General Insurance Business (Nationalisation)**

**Amendment Bill, 2021\***

**HON. CHAIRPERSON:** Item No.13 – Shrimati Nirmala Sitharaman

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):** Sir, I beg to move for leave to introduce a Bill further to amend the General Insurance Business (Nationalisation) Act, 1972. ...  
*(Interruptions)*

*[Translation]*

**HON. CHAIRPERSON:** Motion moved:

"That leave be granted to introduce a Bill to further amend the General Insurance Business (Nationalisation) Act, 1972."

... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Shri N.K. Premachandran.

... *(Interruptions)*

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.07.2021

[English]

**SHRI N. K. PREMACHANDRAN (KOLLAM):** Sir, the House is not in order. I strongly oppose the Bill. But unfortunately, the House is not in order. Since this is total privatisation of the general insurance company, this cannot be accepted and this cannot be allowed. ... (*Interruptions*) The Bill is vague, indefinite, ambiguous, and it is not in consonance with the original Act also. If we examine the Act of 1972, that is total nationalisation but here it is total privatisation. Therefore, I strongly oppose the Bill. ... (*Interruptions*)

I urge upon the Government to withdraw the Bill. Also, during the pandemonium, I am not able to substantiate my case because the House is not in order. Such an important Bill like this privatisation of general insurance company is being introduced in the House when the House is not in order. ... (*Interruptions*) Most of the Members are in the Well. So, it is not proper, as far as the Government is concerned, to introduce such a Bill. So, the introduction of the Bill may be deferred. That is my submission, and I strongly oppose it. ... (*Interruptions*)

**HON. CHAIRPERSON:** Shri Kodikunnil Suresh.

... (*Interruptions*)

**SHRI KODIKUNNIL SURESH (MAVELIKKARA):** Sir, since the House is not in order, I appeal to the hon. Finance Minister to withdraw this Bill.

**HON. CHAIRPERSON:** Prof. Sougata Ray Ji.

... (*Interruptions*)

**HON. CHAIRPERSON:** Shri Hibi Eden, he is in the Well.

... (*Interruptions*)

**HON. CHAIRPERSON:** Shri Adhir Ranjan Chowdhury

*[Translation]*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Sir, from the very beginning we have been demanding that we are ready to discuss every issue, but the Pegasus Espionage Scandal should be taken up for discussion first. ... (Interruptions) We wish to discuss every issue. ... *(Interruptions)*

**HON. CHAIRPERSON:** No, please speak on the Bill.

Shri Santokh Singh Chaudhary.

... *(Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY:** Why is this Government afraid? There should be a discussion about the Pegasus Espionage Scandal. ... (Interruptions)

**HON. CHAIRPERSON:** Shri Santokh Singh Chaudhary, please speak on the Bill only.

... *(Interruptions)*

**SHRI SANTOKH SINGH CHAUDHARY (JALANDHAR):** Sir, the House is not in order. It is a very important Bill. Also, it is a very dangerous Bill. *[Translation]* with this, they wish to give the insurance companies into foreign hands and end the welfare aspect of insurance.

Sir, the House is not in order. I request that it should be withdrawn. ... (Interruptions)

**HON. CHAIRPERSON:** Hon. Minister, do you want to respond?

... *(Interruptions)*

*[English]*

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I heard keenly the observations being made by hon. Member Shri N.K. Premachandran and also the other Members. ... *(Interruptions)* Yes, I also wish that the House is in order. Yes, I also wish that the House discusses this Bill. I also wish that the Members, understanding the importance of a Bill of this nature, also participate in the debate. ... *(Interruptions)*

However, I still like to say that the apprehensions mentioned by the Members are not well-founded at all. What we are trying to do in this is not to privatise it. ... *(Interruptions)* We are certainly bringing some enabling provisions so that the Government can bring in public participation, Indian citizens' participation, the common people's participation in the general insurance company. Public-private participation in general insurance is only going to help us by getting more resources.

Now, why do we want to raise these resources from our market? ....*(Interruptions)* Our markets can raise money from the retail participants who are Indian citizens. Through that, we can have greater supply of money, bring in greater inclusion of technology, and also enable faster growth of such general insurance companies in India. ....*(Interruptions)* We need money to run them. The Government not allowing public participation, meaning Indian citizens' participation, is restricting availability of money for these companies. Therefore, we need to have this Bill passed. ....*(Interruptions)*

If you compare general insurance companies in the private sector, they have greater penetration, they raise more money from the markets and therefore, give a better premium for their insuring public. ....*(Interruptions)* They also have better innovative packages for the public, whereas the public general insurance companies are not able to perform because they are always short of resources. So, I strongly request that the House takes this up and considers to pass this. ....*(Interruptions)*

*[Translation]*

**HON. CHAIRPERSON:** The question is:

"That leave be granted to introduce a Bill to further amend the General Insurance Business (Nationalisation) Act, 1972."

*The motion was adopted.*

*[English]*

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I introduce the Bill.

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*... (Interruptions)*

**12.12 hrs**

**MATTERS UNDER RULE 377\***

*[Translation]*

**HON. CHAIRPERSON:** Hon. Members who have been permitted to raise matters under Rule 377 today, may immediately lay the approved text of their matter personally on the Table.

*. . . (Interruptions)*

**(i) Regarding Pradhan Mantri Gramin Awas Yojna in Udaipur Lok Sabha  
Constituency, Rajasthan**

*[English]*

**SHRI ARJUNLAL MEENA (UDAIPUR):** Regarding Pradhan Mantri Gramin Awas Yojna in Udaipur Lok Sabha Constituency, Rajasthan.

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\* Treated as laid on the Table.



**(ii) Need to transfer 'Asthi Kalash' of Lord Buddha from National Museum, Delhi to National Museum, Kapilvastu in Siddharthnagar district, Uttar Pradesh and also set up a Meditation centre at Kapilvastu for Buddhist pilgrims**

*[Translation]*

**SHRI JAGDAMBIKA PAL (DOMARIYAGANJ):** I want to raise the demand that the urn containing the relics of Lord Gautam Buddha should be kept in the National Museum located at Piprahwa Kapilvastu in my parliamentary constituency Domariyaganj Siddharthnagar. Lakhs of Buddhist tourists consider it their good fortune to visit Kapilvastu Siddharthnagar, the birthplace of Lord Gautam Buddha, every year. The tourists who visit Kapilvastu are desirous of learning its history. Hence, the Union Ministry of Culture has established a National Museum in Piprahwa Kapilvastu. All the objects obtained from the excavations of the Department of Archeology and Kolkata University have been kept in Kapilvastu, But the two urns found in excavations here are currently kept in the National Museum, Delhi, whereas Gautam Buddha spent the first 29 years of his life in Kapilvastu. Hence, Kapilvastu is very important for Buddhist devotees. If an urn is placed in the National Museum Piprahwa, Kapilvastu, then lakhs of Buddhist tourists who visit Sarnath, Kapilvastu, Kushinagar and Shravasti every year will be able to get the privilege of viewing the urn as well. This will result in significant rise in the foreign exchange earnings of the country and the state. Meditation is an important aspect of Buddhism, so Buddhist devotees need to have a meditation centre near the museum. Therefore, I demand that the Government directs the Department of Archeology and Culture of the National Museum of India to make an urn of Lord Buddha available in the National Museum, Kapilvastu and kindly establish a meditation centre for Buddhist devotees.

**(iii) Regarding supply of 'Chana' to Aanganwadi Centres in Rajasthan**

**SHRI RAMCHARAN BOHRA (JAIPUR):** I express my heartfelt gratitude to the Hon. Prime Minister for providing support to the helpless, the poor and the needy about 10 months ago during the COVID-19 pandemic by providing 19963 metric tons of whole chana under the Pradhan Mantri Garib Kalyan Anna Yojana and 3970 metric tons under the Atmanirbhar Scheme and along with this, the cardholders of the National Food Security Scheme were also given one kg of Chana each.

The Chana sent by the Union Government to Rajasthan during the last lockdown has not been distributed till now and after 10 months, orders have been issued to distribute this Chana to pregnant women and children in Anganwadi centres of about 15 districts, which is not even fit for being given to animals as fodder. You can imagine the condition of this Chana which was lying in the warehouses of ration dealers for 10 months. The same Chana is being distributed when it is no longer edible!

Anganwadi women workers say they are pressured by the seniors to distribute this gram. The news is being published in all the newspapers of Rajasthan.

My only request to the government is that strict action should be taken against those who have been negligent at any level in this matter so that in future there is no compromise with the health of pregnant women and children. I also wish to urge that a high-level committee should be formed to investigate this matter and it should be ensured that the benefits of the central schemes reaches each and every needy person in the country.

**(iv) Regarding setting up of saline water treatment plant in Balasore, Odisha**

*[English]*

**SHRI PRATAP CHANDRA SARANGI (BALASORE):** Balasore in the state of Odisha has been adversely affected by recurrent flood and cyclone, which impinge on the availability of potable water to the affected habitats in the sea adjoining areas. Inundation of sea water resulting in water logging for days during cyclone and flood period aggravates the drinking water problem as the water bodies including wells/tube wells water source become saline.

There is imperative need for treatment of saline water to provide drinking water facility to the coastal habitats in the district of Balasore. I urge upon the Jal Shakti Ministry to undertake a survey and put in place saline water treatment plant in Balasore coast in the larger public interest.

**(v) Need to start operation of COT plant set up in Malajkhand in Balaghat district, Madhya Pradesh**

*[Translation]*

**DR. DHAL SINGH BISEN (BALAGHAT):** The open copper mine of HCL (Hindustan Copper Limited) has been operating in Malajkhand under Balaghat district of Madhya Pradesh for the last 50-60 years. A COT plant has been set up by a private company about 10 years ago at a cost of around 200 crore rupees to separate the other metals extracted from the mine along with copper ore, but due to non-operation of this plant till date, the work of separating other metals like iron, copper, gold etc. from the plant is not being done, because of which the Government's plant built at a cost of crores of rupees is lying idle and the government is suffering financial losses due to the non-operation of the plant. The work which was supposed to be provided to the laborers and other people due to the construction of this plant has stopped. Apparently another plant similar to this has been set up in Rajasthan too, but it is also closed. It smacks of huge irregularities and other people being benefited by deliberately causing loss to the Government. Therefore, I would like to draw the attention of the Hon. Minister of Mines towards the matter and urge him to conduct a thorough investigation in this regard and take action against the culprits.

**(vi) Regarding certain colonies of Delhi facing the threat of demolition**

**SHRI RAMESH BIDHURI (SOUTH DELHI):** I would like to draw the attention of the Government and particularly the Hon. Environment, Forest and Climate Change Minister, towards the serious problems being faced by some residents of Delhi. Many villages are located in the National Capital of Delhi, private agricultural lands of the villagers were located around the village. The villagers built houses on their private agricultural land due to expansion of their families'. On the other hand, the land was being acquired at throwaway prices in the past. At the same time, the population of Delhi was continuously increasing due to migration from many states for better education, medical care and employment. The Delhi Development Authority, which was formed with the objective of providing affordable housing in Delhi, was earlier working as a business entity. This led to the development of thousands of unauthorized colonies by private colonisers. Many such irregular colonies had developed in my parliamentary constituency also. In the year 1994, a notification was issued by the Delhi Government on 24.05.1994, under Section 4 of the Indian Forest Act, in which the process of declaring the ridge land as a reserve forest was started. Even after 26 years, Section 20 has not been implemented.

It is a matter of great regret that while issuing the notification, a proper survey was not done by the officials due to which hundreds of houses situated in many villages and colonies for 40 years were also included in the notification. All those people have been living there since 20 years before the notification. Their house has come under Delhi Ridge area due to lack of proper demarcation. The Delhi government is ordering demolition of their houses, terming them as encroachments. The residents are living in an atmosphere of fear today. On the one hand, the Hon. Prime Minister has pledged to ensure housing for all, on the other hand, the Delhi Government is taking action to demolish hundreds of houses on the basis of wrong demarcation, terming them as encroachments.

I request the Hon. Minister of Environment, Forest and Climate Change to instruct the Hon. L.G. to form a special committee and undertake proper demarcation so that the houses situated on private land are protected. All these houses should be excluded from the boundaries of Delhi Ridge.

**(vii) Regarding development of Ambala as a warehousing hub**

*[English]*

**SHRI RATTAN LAL KATARIA (AMBALA):** I would like to draw the attention of Hon'ble food and PDS minister towards the fact that as GST unifies market, my Ambala Lok Sabha constituency has a great potential to set up a Majestic warehousing hub. Ambala is well connected to O.H. Road and has best Railway facilities and international airport at Mohali.

A huge investment infrastructure may play a significant role as large planned Investments such as Dedicated Freight Corridors (DFCs) in road, rails and Airways across India will bolster trade and consequently raise warehousing demand. Investment in infrastructure in Ambala will reduce the pressure on Delhi and NCR region. For eg: Kalka in my Lok Sabha constituency is the Gateway to Himachal Pradesh and all the fruits and vegetables are supplied to Delhi from here. If Ambala will be the warehousing hub then we can prevent rotting of fruits and vegetables.

This warehousing hub may include a hub from Yamunanagar to Ambala, Panchkula to Ambala, Chandigarh to Ambala, and Patiala to Ambala. Ambala is also a Centre place on O.H. Road for Jammu and Kashmir, Ladakh, Punjab, Chandigarh, Himachal Pradesh, Uttarakhand and Western UP. as the price of land is going up in Delhi and NCR region, it is very difficult to set up Infrastructure in this region. As consumption led demand for warehousing is likely to grow at faster pace, the advent of Electronic retailing (e-tail) in the past few years has necessitated the need for huge warehouses close to Urban centres in order to deliver in the shortest possible time.

Leading E-Commerce players in India and players such as Amazon, Flipkart and Snapdeal have been expanding their network of warehouse or fulfilment centres to speed up their delivery and stay ahead of the competition.

I, therefore, demand to make Ambala a warehousing hub.

**(viii) Need to shift headquarters of National Mineral Development Corporation Limited from Hyderabad to Bastar in Chhattisgarh**

*[Translation]*

**SHRI DEEPAK BAIJ:** Iron worth crores and billions of rupees is extracted from Bastar district of Chhattisgarh (Dantewada), which has the largest reserves of mineral wealth in the country. The National Mineral Development Corporation (NMDC), a Government of India undertaking, earns the highest amount of profit in the country from here. The Government of Chhattisgarh provides land and all the facilities required for this venture.

After independence, Hyderabad was made the headquarters of this enterprise keeping in mind the traffic connectivity, but now all the facilities in terms of connectivity are available in Bastar. There has been a long standing demand of the local residents to shift the headquarters of this undertaking to Bastar as they have to go to distant Hyderabad for their daily chores.

My demand is that the headquarters of NMDC Ltd. should be shifted from Hyderabad to Bastar district (Dantewada) in public interest so that the local people do not have to go to Hyderabad for their work.



**(ix) Regarding provision of FTTH connections for online classes in Attappadi,  
Palakkad district in Kerala**

*[English]*

**SHRI V. K. SREEKANDAN (PALAKKAD):** Attappadi is a taluk in Palakkad district in Kerala and majority of people living there are tribal. It is mostly a hilly region, lacking communication facilities. The students are facing a lot of difficulties in attending online classes owing to poor or equal to nil mobile/internet connectivity in Attappadi. About 80 per cent students of this taluk are missing online classes regularly because of poor mobile or internet connectivity. This issue can be sorted out by providing Fibre to the House (FIIH) connections immediately, and thereby, the students can attend online classes uninterruptedly. I have been given to understand that BBNL can provide FTTH connections in Attappadi taluk under the Common Service Centre Wi-Fi Choupal Project funded by the Universal Social Obligation Fund. Therefore, I urge upon the Government to provide FTTH connections in Attappadi on a time bound basis to ensure that the education of students is not affected due to poor mobile connectivity.

**(x) Regarding expediting Tindivanam-Tiruvannamalai new broad gauge railway line project work**

**SHRI C. N. ANNADURAI (TIRUVANNAMALAI):** I want to raise an urgent matter of public importance regarding speeding up of Tindivanam - Tiruvannamalai new broad gauge railway line project work. The Project would enhance overall area development on account of potential for spiritual tourism as world famous Lord Arunachaleshwar Shiva Temple in Tiruvannamalai attracts domestic as well as international tourists for Darshan of Lord Shiva and Girivalam.

The said project, commenced long back but unfortunately suffered from time-overrun. I request the Government to earmark sufficient fund for the project and approach all the concerned agencies for expediting the project work for timely completion of Tiruvannamalai new broad gauge railway line project.

I earnestly request the Minister for the Railways to take all necessary action to ensure completion of the said project without further delay in the public interest.

**(xi) Regarding building up of Dedicated Freight Corridor (DFC) between  
Kharagpur (West Bengal) and Vijayawada in Andhra Pradesh**

**SHRIMATI CHINTA ANURADHA (AMALAPURAM):** As you are aware, the Dedicated Freight Corridors will play an important role in realizing Prime Minister's vision of an Aatmanirbhar Bharat by providing enhanced connectivity of Railway Network, reducing logistics cost as well as increasing freight speed.

As a part of Rs. 1,01,055 crore budget for the railway infrastructure allocated in the Union budget 2021, accepting Indian Railways Proposal (proposed in 2014-2015), Finance Minister has announced in her budget speech that the dedicated freight corridor (DFC) of length 1115 KM on the east-coast between West Bengal's Kharagpur and Vijayawada in Andhra Pradesh will be completed by June 2022 and electrification of all the freight corridors will be completed by 2023. Unfortunately, due to unknown reasons, it has not yet materialized.

The proposed DFC will connect industrial areas in the eastern and western parts of the country to southern India through major ports like Paradeep, Dhamra, Gopalpur ports in Odisha and Visakhapatnam, Gangavaram, Kakinada, Krishnapatnam and Machilipatnam ports in Andhra Pradesh ensuring faster movement of goods and capacity enhancement in the over-saturated sections of the railway network and would give a major boost to development of Odisha as well as AP. This will also help in reducing the cost of freight transport as the fuel consumption is reduced and bigger and larger trains can travel on these routes. With four ports being in development in AP, officials previously estimated the DFC would help in handling 300-350 Metric Tonnes of Cargo by 2024-25.

I, therefore, have the honour to put the matter before the Central Government urging it to take steps for speeding up the process of preparing feasibility reports, and the Detailed

Project Reports (DPRs) regarding the alignment, land requirement, traffic projections and complete it as soon as possible.

**(xii) Regarding ameliorating the condition of Anganwadi workers**

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** The importance of Anganwadi workers as frontline health workers has increased significantly since the outbreak of the pandemic. Despite the extra burden of work, their salaries have not sufficiently increased to compensate them. This is linked to the fact that these workers are designated as honorary and are provided with monthly honorarium, and hence, are not eligible to avail minimum wages.

Despite India's 7th Pay Commission mandating the monthly wage rate to be fixed at Rs.18,000 for skilled workers, they hardly receive this much. Being frontline workers, they had to conduct surveillance duties to control the pandemic without adequate protective gear since they are categorized as low-risk workers, despite the associated health risks.

Thus, I urge upon the Government to ameliorate their status and provide them minimum wages as applicable to skilled workers.

**(xiii) Regarding Railway services in Shravasti Parliamentary Constituency, Uttar Pradesh**

*[Translation]*

**SHRI RAMSHIROMANI VERMA (SHRAVASTI):** It is very important in public interest to operate new trains and provide stoppage to more trains for the residents of Balrampur/Shravasti of my parliamentary constituency Shravasti.

1. A new Inter City Express train should be run from Lucknow to Gorakhpur via Gonda & Balrampur between 05 a.m. to 06 a.m. and to Lucknow via Balrampur between 04 p.m. to 05 p.m.
  2. Express trains should be given stoppage at different railway stations in the district that is Gansadi, Kauwapur and Jharkhandi railway stations.
  3. It is necessary to construct an underpass road at Bhawariya Crossing.
  4. Over bridge should be constructed at Jharkhandi crossing.
  5. A new train should be run from Balrampur to Mumbai and vice-versa.
  6. What is the progress of Bahraich, Balrampur Khalilabad new railway line and when will the work be completed?
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**HON. CHAIRPERSON:** All of you please take your seats.

. . . (Interruptions)

**HON. CHAIRPERSON:** All of you please go back to your respective seats and let the discussion continue.

. . . (Interruptions)

**HON. CHAIRPERSON:** There's also a discussion under Rule 193 today.

. . . (Interruptions)

**HON. CHAIRPERSON:** The subjects you wish to discuss are listed today. Discussion on Corona is expected. An important bill has been introduced and it has to be debated.

. . . (Interruptions)

*[English]*

**HON. CHAIRPERSON:** Please participate in the discussion. Please go back to your seats.

....(Interruptions)

*[Translation]*

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 11:00 a.m. on Monday, the 2th August, 2021.

**12.13 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 2,  
2021/Sravana 11, 1943 (Saka)*

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## **INTERNET**

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